

THE

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PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 12th December, 1952

*The House met at a Quarter to Eleven
of the Clock*

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

LICENCES FOR EXPORT OF RAW COTTON

*1129. **Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state the principles followed in regard to issuing licences for the export of Indian raw cotton by newcomers?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): This is explained in the Public Notices dated the 11th April, 15th May and 29th October, 1952, issued by the Joint Chief Controller of Exports, Bombay, copies of which are placed on the Table of the House. [See Appendix VII, annexure No. 1]

ALLOTMENT OF URBAN EVACUEE
PROPERTY

*1130. **Dr. Ram Subhag Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of applications received from the displaced persons for allotment of evacuee property situated in the urban area of Delhi;

(b) how many of these applicants have so far been allotted evacuee property; and

(c) whether fresh applications are still entertained for the purpose?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). 56,037 applications were received upto the 15th October, 1952. Initial allotments have been made in 3,916 cases and 24,957 320 P.S.D.

unauthorised occupations made by displaced persons upto 23rd November, 1949 have been confirmed by the Custodian of Evacuee Property. No fresh applications are being entertained and whatever accommodation falls vacant or becomes available is allotted to certain categories of hard cases after proper scrutiny.

Dr. Ram Subhag Singh: May I know, Sir, whether all the evacuee property lying in the urban area of Delhi has been settled?

Shri A. P. Jain: Except 1180 properties, of which 1094 are plots mostly in Shahnadara.

Dr. Ram Subhag Singh: What are the rest of the other properties?

Shri A. P. Jain: They may be houses or shops.

Dr. Ram Subhag Singh: May I know, Sir, how the Government propose to settle the other property and in what time?

Shri A. P. Jain: The other properties are only about 86 out of a total of 32,000. That is not a considerable number and is being dealt with by the Custodian.

SETTLING DISPLACED PERSONS IN BIHAR

*1131. **Dr. Ram Subhag Singh:** (a) Will the Minister of Rehabilitation be pleased to state how many agriculturist displaced families from East Bengal are proposed to be settled in Bihar?

(b) What acreage of land is proposed to be given to each family for resettlement?

(c) What amount of money will each family be given for buying bullocks, agricultural implements etc.?

The Minister of Rehabilitation (Shri A. P. Jain): (a) No firm estimate can be given. It will depend on the area of land available for settlement of displaced persons in Bihar.

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(b) The aim is to provide each family with an economic unit. The size of the unit will naturally vary according to the fertility of land, facilities for irrigation, etc.

(c) Subject to local conditions, the scale of loan is Rs. 1,000/- to Rs. 1,100/- per family for house-building, purchase of bullocks, implements, seeds and manure. This does not include the cost of land which varies from place to place. In addition maintenance loan is given at Rs. 12/- per adult and Rs. 8/- per child, per month upto a maximum of Rs. 50/- per family per month, for a period of six months.

Dr. Ram Subhag Singh: May I know, Sir, whether these displaced persons are proposed to be settled in any such area of Bihar?

Shri A. P. Jain: Lands are being found out, but at present I have a proposal for the settlement of 200 agricultural families in the district of Purnea.

Dr. Ram Subhag Singh: May I know, Sir, whether the land on which these families are going to be settled will be reclaimed by the Government and that irrigational facilities will also be provided?

Shri A. P. Jain: Certainly. The land will be reclaimed and the irrigation facilities provided.

Shrimati Tarkeshwari Sinha: May I know how many persons have already been settled in Bihar and may I also know their number district-wise?

Shri A. P. Jain: Sir, I cannot give the number district-wise; but, altogether 50,000 persons entered Bihar, out of whom 26,000 were sponsored and the remaining went by themselves. Out of those who were sponsored, about eight or nine thousand deserted Bihar and the rest have been settled.

Shri K. K. Basu: May I know whether the Government have ascertained about the availability of surplus land in Manbhum district for the settlement of refugees?

Shri A. P. Jain: All rehabilitation schemes are being implemented by the State Government and we have particularly requested the State Government to secure as much land as possible in the districts bordering Bengal.

Shri B. S. Murthy: How much land has already been given to some of these families, and what is the extent

which the Government considers as economic units in wet and dry areas?

Shri A. P. Jain: Altogether 716 agricultural families have been settled in Purnea and land varying from 4 acres to 12 acres have been given to the displaced families.

Shri K. K. Basu: May I know whether this resettlement has been made in groups and, if so, what is the minimum that constitutes a group?

Shri A. P. Jain: These 716 families have been settled in 7 villages and 6 hamlets. I cannot exactly say what is the maximum and what is the minimum number in these places.

Shri B. K. Das: May I know, Sir, whether any families coming from East Bengal in the new influx have been sent to Bihar?

Shri A. P. Jain: Yes, about 400 persons have been sent.

Shri B. S. Murthy: May I know, Sir, whether these lands now allotted to these evacuees were originally occupied by scheduled castes of the place?

Shri A. P. Jain: Not at all; these lands were lying uncultivated and are re-claimed.

INDIAN BUSINESSMEN IN U.S.A.

*1132. **Shri P. T. Chacko:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Indian businessmen established in or visiting U.S.A. are suffering from any disabilities under the immigration laws of the country and if so, what those disabilities are; and

(b) how the status of Indian businessmen established in or visiting U.S.A. compare with the status of American businessmen established in or visiting India?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). A statement is laid on the Table of the House.

Shri P. T. Chacko: I could not see the statement. I thought that when statements are laid on the Table of the House in answer to a question, an opportunity is given to the sponsor of the question to look into it.

Mr. Deputy-Speaker: That is not the practice. The hon. Member who has tabled a question goes to the Notice Office, before he comes and finds out whether any statement is laid on the Table.